

IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH (B), KOLKATA

[Before Shri P.M. Jagtap, Vice President & Shri A.T. Varkey, Judicial Member]

[Through Virtual Court]

I.T.A. Nos. 1101 & 1102/Kol/2019

Assessment Year: 2012-13 & 2014-15

Berger Paints India Limited.....Appellant
Berger House, 129 Park Street,
Kolkata - 700 017.
[PAN: AABCB 0976 E]

Pr. CIT - 4, Kolkata.....Respondent
Aayakar Bhawan Poorva,
110, Shantipally,
Kolkata - 700 107.

Appearances by:

Shri Diparun Mukherjee, AR appearing on behalf of the Assessee.

Shri Imokaba Jamir, CIT, DR appearing on behalf of the Revenue.

Date of concluding the hearing : October 01, 2020

Date of pronouncing the order : October 01, 2020

ORDER

Per Bench:

These two appeals filed by the assessee are directed against two separate orders passed by the Ld. Pr. CIT - 4, Kolkata u/s 263 of the Income Tax Act, 1961 on 01.03.2019 and 05.03.2018 for A.Y. 2012-13 and 2014-15 respectively.

2. During the course of appellate proceedings before the Tribunal, the assessee has made an application dated 23.09.2020 seeking permission of the bench to withdraw both these appeals. Since the learned DR has no objection in this regard, the permission as sought by the assessee is granted and both these appeals of the assessee are dismissed as withdrawn.

3. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order Pronounced in the Open Court on 1st October, 2020.

Sd/-

(A.T. Varkey)
JUDICIAL MEMBER

Sd/-

(P.M. Jagtap)
VICE PRESIDENT

Dated: 01/10/2020

Biswajit, Sr. PS

Copy of order forwarded to:

1. Berger Paints India Limited, Berger House, 129 Park Street, Kolkata – 700 017.
2. Pr. CIT – 4, Kolkata.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Assistant Registrar
ITAT, Kolkata Benches, Kolkata